

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No. 455/99

Date of Order: 24.3.99

BETWEEN :

G.Ravi Shankar

.. Applicant.

AND

1. The Director General,
Defence Research & Development,
Organisation, Ministry of Defence,
Govt. of India, DHQ Post Office,
New Delhi.

2. The Director,
Defence Research and Development
Laboratory, Kanchanbagh,
Hyderabad.

.. Respondents.

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Counsel for the Applicant

.. Mr.S.Lakshma Reddy

Counsel for the Respondents

.. Mr.B.N.Sharma

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CORAM :

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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O R D E R

X As per Hon'ble Shri R.Rangarajan, Member (Admn.)) (

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Mr.S.Lakshma Reddy, learned counsel for the
applicant and Mr.M.C.Jacob for Mr.B.N.Sharma, learned
standing counsel for the respondents.

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2. The applicant submits that he is a Diploma Holder in Mechanical Engineering in first class in the year 1987. He submits that he has been engaged on daily casual basis with the project connected with "Akash" since 1994. It is also stated by him that he was regularly given work and employed from April 1994. The applicant further submits that he is not regularised by the respondents and also they are not taking his representation requesting them to regularise ~~the~~ ^{his} services on the ground that he is only a contract labour and not a casual labour working under them.

3. This OA is filed praying for a direction to the respondents to regularise his services as Technical Assistant or any other suitable post with all consequential benefits.

4. ^{The} E.A.T. Act clearly states that an aggrieved employee can approach the Tribunal after exhausting the normal channel available to him for the redressal of his grievance. By that the Act means that the employees first should approach the departmental authorities for redressal of grievance and if they fail to get any relief then they can approach the Tribunal. In this case there is no representation filed by the applicant as no representation has been enclosed to the OA. If the applicant submits that his representations are not received or he is treated as a contract labour then atleast he could have filed a representation. Even that

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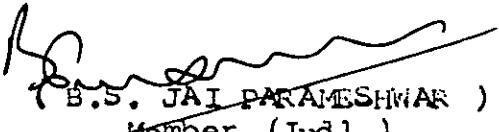
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evidences are ^{also} not available before us. Hence the following direction is given :-

5. The applicant if so advised may submit a detailed representation for regularisation enclosing all the details available in this OA to the proper respondent authority. If such a representation is received by that authority the same should be disposed of without rejecting his representation at the threshold itself. The representation should be disposed of within a period of 3 months from the date of receipt of a copy of ^{the representation} ~~this order~~.

6. The OA is disposed of with no costs.


(B.S. JAI PARAMESHWAR)

Member (Judl.)

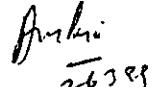
24.3.99


(R.RANGARAJAN)

Member (Admn.)

Dated : 24th March, 1999

(Dictated in Open Court)


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Copy to:

1. HDHNJ
2. HHRP M(A)
3. HOSJP M(J)

4. D.R. (A)
5. SPARE

1ST AND 2ND COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR:
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD:
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWAR
MEMBER (J)

DATED: 24.3.99

ORDER/JUDGEMENT

MA./RA./CP. NO. 455/99

IN

D.A. NO. 455/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

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फेन्डोय प्रशासनिक अधिकार
Central Administrative Tribunal
शिवाय / DESPATCH

-7 APR 1999

हैदराबाद भागीड
HYDERABAD BENCH